

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 118 OF 2019 &
IA NO. 1693 OF 2019**

Dated : 17th September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

**Chalet Hotels Ltd. & Anr. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)**

Counsel for the Appellant(s) : Ms. Arunima Kedia for A1 & A2

Counsel for the Respondent(s) : Mr. Anup Jain for R-2

ORDER

IA No. 1693 of 2019

(Application for condonation of delay in filing reply)

For the reasons mentioned in the application, delay of 16 days in filing the reply is condoned.

Application is disposed of.

APPEAL NO. 118 OF 2019

Rejoinder, if any, shall be filed within two weeks.

List the matter on **15.10.2019**.

**(Ravindra Kumar Verma)
Technical Member**

mk/mkj

**(Justice Manjula Chellur)
Chairperson**